

times we pick up the representatives ourselves. I have no doubt that nothing but good will come out of consultations that take place between Government and public opinion as represented by these bodies. My idea was really this, that we should have a body of this nature to advise Government from time to time. It may be that we may refer specific cases or it may be that the Advisory Committee may meet twice or thrice or oftener and we may refer all cases to them as and when difficulties confront the Government. So, I cannot anticipate what the agenda would be that we would place before the Advisory Committee, nor is it wise for me to tie my hands up and say that the composition shall be two representatives from the House of the People, one representative from the Council of States, one from the East India Cotton Association and another from some other Association and so on. Government must be left free to choose from a wide variety of people. Perhaps, we may choose a banker. Perhaps, we may choose an economist. I am not at the present moment prepared to commit myself to the exact composition of the personnel of the Advisory Committee and what I thought would satisfy the House generally and the public at large is that Government would not operate away from public opinion. The Advisory Committee would be necessary essentially to represent public opinion to Government rather than to represent the opinion of any vested interest. That is my view. If the Select Committee feels that my view is wrong and they would like to take away this particular Section, I shall not complain. I have merely thrown up that suggestion for consideration. If the Select Committee approve of my intentions and think that nothing but good will come out of it, the Section will be there; if they feel otherwise, the provision will go.

Mr. Deputy-Speaker: The question is:

"That the Bill to provide for the regulation of certain matters relating to forward contracts, the prohibition of options in goods and for matters connected therewith, be referred to a Select Committee consisting of Shri Chimanlal Chakubhai Shah, Shri V. B. Gandhi, Shri Ghamandi Lal Bansal, Shri Mukand Lal Agarwal, Shri Raghuraj Sahai, Shri Sinhasan

Singh, Shri C. R. Bassappa, Shri Balwant Sinha Mehta, Shri Asim Krishna Dutt, Shri Lalit Narayan Mishra, Shri Mathura Prasad Mishra, Shri R. P. Nevatia, Shri Ahmed Mohiuddin, Dr. Ram Subhag Singh, Shri P. T. Thanu Pillai, Shri G. R. Damodaran, Shri K. T. Achuthan, Shri Satish Chandra Samanta, Shri Jagannath Kolay, Shri C. R. Chowdary, Shri Umashanker Muljibhai Trivedi, Shri Tulsidas Kilachand, Shri Amjad Ali, Shri Rayasam Seshagiri Rao, Shri G. D. Somani, Shri Dev Kanta Borooah, Shri Bhawanoji A. Khinji, Shri Bhagwat Jha Azad, Shri Satish Chandra, Shri Radhelal Vyas, Shri Feroze Ghandhi, Shri D. P. Karmarkar, Shri Chintaman Dwarkanath Deshmukh and the Mover, with instructions to report not later than the first day of the second week of the next Session."

The motion was adopted.

Mr. Deputy-Speaker: I appoint Shri T. T. Krishnamachari as the Chairman of the Select Committee. The House stands adjourned till 6-15 p.m.

The House then adjourned till a Quarter Past Six of the Clock.

The House re-assembled at a Quarter Past Six of the Clock.

[MR. DEPUTY-SPEAKER in the Chair]

MESSAGE FROM THE COUNCIL
OF STATES

Secretary: Sir, I have to report the following message received from the Secretary of the Council of States:—

"In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Council of States, I am directed to inform the House of the People that the Council of States, at its sitting held on the 12th August, 1952, agreed without any amendment to the Preventive Detention (Second Amendment) Bill, 1952, which was passed by the House of the People at its sitting held on the 6th August, 1952."

Mr. Deputy-Speaker: The House now stands adjourned *sine die*.

The House then adjourned sine die.